

File No.5/6/2014-CL-I
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan
Dr. Rajendra Prasad Road, New Delhi-110001
Dated: 9th June, 2014

To

All Regional Directors
All Registrars of Companies
All Stakeholders

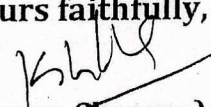
Subject: Clarification regarding maintaining register in new format [sub-section (9) of section 186] - reg.

Sir,

This Ministry has received various communications seeking clarification regarding sub-section (9) of section 186 read with sub-rule (1) of Rule 12 of the Companies (Meeting of Board and its Powers) Rule, 2014 with regard to maintenance of register of loans/guarantee/security/making acquisition in new format.

2. In this connection, it is hereby clarified that registers maintained by companies pursuant to sub-section (5) of Section 372A of Companies Act, 1956 may continue as per requirements under these provisions and the new format prescribed vide Form MBP2 shall be used for particulars entered in such registers on and from 1.4.2014.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

(Kamna Sharma)
Assistant Director

Copy to:

PSO to Secretary/PPS to AS

PSs to JS (M)/JS (B)/JS (SP)/DII (UCN)/DII (RCM)

DIR (AK)/DIR (AB)/DIR (NC)/DIR (PS), CL.V Section